

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

IA 46988/2019, in Criminal Appeal No(s). 333/2021

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

GODHA SINGH

Respondent(s)

IA No. 46988/2019 - CLARIFICATION/DIRECTION)

Date : 08-02-2023 These matters were called on for hearing today.

For Appellant(s)

Mr. Sanjay Kumar Tyagi, AOR
Mr. Sanjay Kumar Tyagi, Adv.
Mr. Ajay Kumar Pandey, Adv.
Mr. Mimansak Bhardwaj, Adv.

For Respondent(s)

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Sole respondent is duly served, but there is no appearance.

The matter relates to offence under Section 302 read with 34
of IPC.

Records are received.

Four weeks time, is granted to Ld. counsel for appearing
parties, to file additional documents, if any.

After the expiry of said period, matter shall be processed for
listing before the Hon'ble Court as per rules.

PAVANESH D.
Registrar